

FIR NO. 378/15
PS Rani Bagh
State Vs. Janak Raj
U/s 420 IPC
09.06.2020

Present: Ld. APP for the state.

Sh. R.P. Singh, Ld. counsel for the accused through VC.

Accused is in JC.

An application is moved on behalf of the accused for grant of bail /interim bail u/s 437 Cr.PC.

It is stated by the counsel that accused senior citizen and is a sick person. He submits that accused is facing trial from a long time and request that the accused may be released from jail as there is no possibility that he will tamper with the evidence.

Reply is also filed by the IO alongwith previous involvement / conviction report.

Ld. APP for the state has opposed the bail application on the ground that accused is previously involved with regard to the similar offence in another FIR bearing no. 149/2009, PS D.B.G. Road and the possibility that the accused might try to influence or threat the witness cannot be ruled out due to the seriousness of the offence.

Arguments heard.

I have perused the case file.

Considering the seriousness of the offence and the previous involvement report of the accused, I do not find any ground to admit the accused on bail at this stage. Further, possibility that the accused might try to threat the witness cannot be ruled out. Therefore, the bail application of the accused stands dismissed.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 83/20
PS Ashok Vihar
State Vs. Rahul @ Lavva and Anr.

09.06.2020

Present: Ld. APP for the state.

IO absent.

Accused is stated to be in JC.

Be put up for consideration before the concerned Court on 22.06.2020 on which date the court is expected to re-open after the lockdown in view of Corona Virus or any other date when the Courts resume normal functioning.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

Harpreet Vs. Dharampal
PS Begumpur

09.06.2020

Present: Sh. Koshal Raj Gupta, Ld. counsel for the complainant through CISCO WEBEX Meeting App.

It is submitted by the counsel that their matter have been taken up by the regular Court through Video Conferencing and the same is pending for orders and he request that he may be allowed to withdraw the present application.

Since, the matter is already pending before regular courts for orders and as per the directions dated 22.05.2020 passed by Ld. CMM, NW in circular No. 753-807/CMM/North-West/Rohini/Delhi/2020, the present applications stands disposed of.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 153/20
PS Sultanpuri
State Vs. Vikram Kumar
09.06.2020

Present: Ld. APP for the state.

Sh. Gopal Sharma, Ld. counsel for the accused through CISCO WEBEX Meeting App.

This is an application filed on behalf of the accused for the correction of his name in the order dated 06.06.2020 passed by Ld. Duty MM. He submits that accused has been granted bail on 08.06.2020. He further submits that bail of the accused in both the orders has been incorrectly mentioned as Vikram Chaudhary whereas the name of the accused is Vikram Kumar.

Submissions heard.

Perusal of the records shows that the name of the accused in the bail application is mentioned as Vikram Kumar, however, due to inadvertence, the name of the accused was stated as Vikram Chaudhary. Therefore, the order dated 06.06.2020 and 08.06.2020 stands modified to the extent that the name of the accused shall be read as Vikram Kumar instead of Vikram Chaudhary.

Bail application stands disposed of.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 5297/20
PS Shalimar Bagh
State Vs. Kishan
U/s 379/411/34 IPC
09.06.2020

Present: Ld. APP for the state.

Accused Kishan is in J.C.

Sh. Purushottam Prasad, Ld. Counsel for the accused through CISCO WEBEX Meeting App.

This is an application filed on behalf of the accused Kishan U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 10.03.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may not be released from Jail.

I have heard the arguments and perused the record.

Considering the period of detention undergone by the accused and further the fact that investigation qua the accused is complete and also considering the socio-economic background of the accused, no grounds are found to continue the detention of the accused as the custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnish bail bonds in the sum of Rs. 10,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 122/20
PS Mangolpuri
State Vs. Tarun Singh

09.06.2020

Present: Ld. APP for the state.

Ms. Sharda Garg, Ld. counsel for the accused through CISCO
WEBEX Meeting App.

This is an application for the correction of the address of the
accused in the custody warrants as the accused has not been released due to
address objection.

However, at this stage it is submitted by the counsel that she may be
allowed to withdraw the present application as she will furnish fresh bail bonds.

In view of the request, the present application is dismissed as
withdrawn.

In-charge Computer Branch is directed to upload the order on website of
the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 183/20
PS Kanjhwal
State Vs. Arun @ Solly
U/s 33/38/58 Delhi Excise Act
09.06.2020

Present: Ld. APP for the state.
Accused Arun @ Solly is in J.C.
Sh. S.P. Dhankhar, Ld. Counsel for the accused through CISCO WEBEX Meeting App.
This is an application filed on behalf of the accused Arun @ Solly U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 23.05.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO. I has been stated by the IO that accused persons were arrested with huge amount of illicit liquor i.e. 172 cartons of illicit liquor and both the accused in this case were actively involved in the transportation of illicit liquor. IO has opposed the bail application on the ground that investigation is at primary stage and both the accused may try to tamper with the evidence and may again commit similar kind of offence. Ld. APP has also opposed the bail application on the grounds as stated by the IO.

I have heard the argument and perused the record.

The investigation qua the accused is almost complete as the case property stands recovered. No purpose would be served by keeping the accused behind the bar as his custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnish bail bonds in the sum of Rs. 15,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 183/20
PS Kanjhwal
State Vs. Dinesh @ Sonu
U/s 33/38/58 Delhi Excise Act
09.06.2020

Present: Ld. APP for the state.
Accused Dinesh @ Sonu is in J.C.
Sh. S.P. Dhankhar, Ld. Counsel for the accused through CISCO WEBEX Meeting App.
This is an application filed on behalf of the accused Dinesh @ Sonu U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 23.05.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO. I has been stated by the IO that accused persons were arrested with huge amount of illicit liquor i.e. 172 cartons of illicit liquor and both the accused in this case were actively involved in the transportation of illicit liquor. IO has opposed the bail application on the ground that investigation is at primary stage and both the accused may try to tamper with the evidence and may again commit similar kind of offence. Ld. APP has also opposed the bail application on the grounds as stated by the IO.

I have heard the argument and perused the record.

The investigation qua the accused is almost complete as the case property stands recovered. No purpose would be served by keeping the accused behind the bar as his custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnish bail bonds in the sum of Rs. 15,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 183/20
PS Kanjhwal
State Vs. Ravinder @ Ravi
U/s 33/38/58 Delhi Excise Act
09.06.2020

Present: Ld. APP for the state.

Accused Ravinder @ Ravi is in J.C.

Sh. S.P. Dhankhar, Ld. Counsel for the accused through CISCO WEBEX Meeting App.

This is an application filed on behalf of the accused Ravinder @ Ravi U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 23.05.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO. I has been stated by the IO that accused persons were arrested with huge amount of illicit liquor i.e. 172 cartons of illicit liquor and both the accused in this case were actively involved in the transportation of illicit liquor. IO has opposed the bail application on the ground that investigation is at primary stage and both the accused may try to tamper with the evidence and may again commit similar kind of offence. Ld. APP has also opposed the bail application on the grounds as stated by the IO.

I have heard the argument and perused the record.

The investigation qua the accused is almost complete as the case property stands recovered. No purpose would be served by keeping the accused behind the bar as his custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnish bail bonds in the sum of Rs. 15,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 118/20
PS Subhash Place
State Vs. Suraj Rahul
09.06.2020

Present: Ld. APP for the state.

Accused Suraj @ Rahul is in J.C.

Sh. Mahesh Chandra, Ld. Counsel for the accused through CISCO WEBEX Meeting

App.

This is an application filed on behalf of the accused Suraj @ Rahul U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 12.03.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. Also, there is no previous conviction or involvement of the accused and the charge-sheet in the present case has been filed. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may not be released from Jail.

I have heard the arguments and perused the record.

Considering the period of detention undergone by the accused and further the fact that investigation qua the accused is complete and also considering the socio-economic background of the accused, no grounds are found to continue the detention of the accused. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnish bail bonds in the sum of Rs. 15,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 1027/15
PS Aman Viha
State Vs. Shiv Kumar

09.06.2020

Present: Ld. APP for the state.

Sh. Jitender Singh through VC.

It is submitted by the counsel that his application for the reduction of the surety amount has been heard by the Ld. ASJ Sh. Devender Kumar Garg.

It has been submitted by the Reader that the application has been inadvertently listed before the court as per the information from the office of the Ld. CMM.

Since, the court of Ld. ASJ is seized of the matter. Therefore, the present application before this court becomes infructuous. Accordingly, the same stands disposed of.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 769/20
PS Aman Vihar
State Vs. Anil
U/s 356/379/411/34 IPC
09.06.2020

Present: Ld. APP for the state.

Accused is in JC.

Sh. S.P. Sharma, Ld. counsel for the accused through VC.

An application for bail is filed on behalf of the accused.

Report filed by the IO through E-mail/Whatsapp. He is directed to file the original reply in the court as and when the functioning of the court resumes.

It is stated by the IO that accused has been discharged on 15.05.2020 by Ld. Duty MM in Tihar Jail as no incriminating evidence was found against the accused and also the TIP qua the accused failed.

Therefore, the bail application is not maintainable.

However, let the copy of this order be sent to Jail Superintendent with the direction to release the accused in the present case as he has been discharged already and is not required in the present matter but he may not be released if he is required in any other case.

Copy of the order dated 15.05.2020 shall also be sent alongwith today's order.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

E FIR NO. 728/20
PS Sultan Puri
State Vs. Akash @ Nikhil
U/s 379/411/34 IPC
09.06.2020

Present: Ld. APP for the state.

Accused Akash @ Nikhil is in J.C.

Sh. Archana, Ld. Counsel for the accused through CISCO WEBEX Meeting App.

This is an application filed on behalf of the accused Akash @ Nikhil U/s 437 Cr.PC for regular bail.

Reply filed on behalf of HC Varun Alok through E-Mail He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. It is stated in the reply that there is no E FIR registered as mentioned above in PS Sultan Puri.

Counsel seeks permission to withdraw the application with liberty to file fresh application with correct particulars of the case.

In view of the request, the present application is dismissed as withdrawn.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

Present: Sh. R.K. Luthra, Ld. counsel for the applicant through VC.

An application is filed on behalf of the applicant for releasing the passport which was seized by the IO when the accused was arrested in the Kalandra proceedings which is the part of the present case. It is submitted by the counsel that matter stands finally settled and compromised. Also, statement of the parties stands recorded before the court on 16.03.2020 and file was directed to be consigned to the record room. He request that passport may be released as the matter has been disposed of finally and accused is a resident of Canada and he has to move back there.

Ahlmad in the court of Ms. Surpreet Kaur was present in another matter in which he was directed to produce the file. He was also directed to produce the file of the present case. He has placed the said file before this court.

As per the record the matter stands disposed of finally on 16.03.2020. Therefore, let the passport of the accused be released against due acknowledgment.

Put up for collection of the passport on 10.06.2020 at 2 pm.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 4743/20
PS Maurya Enclave
State Vs. Hari Shankar
U/s 379/411 IPC
09.06.2020

Present: Ld. APP for the state.

Accused Hari Shankar is in J.C.

Sh. A.K. Sharma, Ld. Counsel for the accused through CISCO WEBEX Meeting App.
This is an application filed on behalf of the accused Hari Shankar U/s 437 Cr.PC for

regular bail.

It is submitted by the counsel that the accused is in J.C since 19.03.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may not be released from Jail.

I have heard the arguments and perused the record.

Considering the period of detention undergone by the accused and further the fact that investigation qua the accused is complete and also considering the socio-economic background of the accused, no grounds are found to continue the detention of the accused as the custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnish bail bonds in the sum of Rs. 15,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 348/19
PS Begumpur
State Vs. Sunil @ Bittoo
09.06.2020

Present: Ld. APP for the state.

Sh. Kashmir Singh, Ld. counsel for the accused Sunil @ Bittoo
CISCO WEBEX Meeting App.

This is an application for interim bail filed on behalf of the accused.

It is stated that the accused has been falsely implicated in this case and the mother of the accused is suffering from blood cancer and the wife of the accused is not mentally stable and accused is the sole bread earner of the family and he is in JC since 26.12.2019.

Reply filed by the IO through WhatsApp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant and stated that accused is a habitual offender is previously involved in similar offences in as many 30 cases.

I have heard the arguments.

I have enquired from the counsel about the pending cases against the accused and he has stated that there are 2 more cases pending apart from the present case. Counsel has also not placed on record the medical documents of the family.

Considering the previous involvement of the accused and the fact that the case of the accused does not fall within the criteria for granting interim bail. Therefore, the present application stands dismissed.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 85/13
PS Ashok Vihar
State Vs. Monu @ Badshah
09.06.2020

Present: Ld. APP for the state.
Accused is in JC.
Sh. B.P. Singh, Ld. LAC for the applicant through VC.

This is an application for the release of the accused on interim for a period of 45 days as he is in custody since 14.01.2020.

It is stated that the trial qua the accused is pending at the stage of prosecution evidence and accused may be released on interim bail.

Previous involvement / conviction report filed.

Accused is previously involved in number of cases and the allegations against the accused with regard to the present matter are serious in nature.

I have heard the arguments.

Considering the previous involvement of the accused and the fact that the case of the accused does not fall within the criteria for granting interim bail. Therefore, the present application stands dismissed.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

09.06.2020

Present: Complainant is absent.

Accused through VC alongwith Ld. counsel Sh. Chandan Bhatia.

It is submitted by the counsel that they have filed an application for the cancellation of NBWs. It is further submitted that accused could not file the application as he was lodged in JC in some other case and he was released just before the lockdown and thereafter courts were not working. He requests that the NBWs may be cancelled as he has always attended the court proceedings.

Ahlmad has produced the case file.

Considering the past conduct of the accused and the Corona Pandemic, the NBWs issued against the accused are stayed till the time court resumes its functioning and thereafter accused shall file fresh application for the cancellation of NBWs. Accordingly, the application stands disposed of.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 714/18
PS Mangolpuri
State Vs. Aakash Dafali
09.06.2020

Present: Ld. APP for the state.

Sh. Uday Pratap Singh, Ld. counsel for the accused through CISCO
WEBEX Meeting App.

Reply filed on behalf of the Jail Superintendent. It is stated in the
reply that accused has not been released from the Jail as FIR no. 187/12, u/s
302/396/398/395/411/120-B IPC, PS S.P. Badali and therefore the accused was
not released from Jail despite order of bail in the present case.

The status has been apprised to the counsel.

The application stands disposed of as no further orders are required.

In-charge Computer Branch is directed to upload the order on website of
the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

Satish Chauhan Vs. Suresh Kumar
PS Mangolpuri

09.06.2020

Present: Sh. Deepak Chauhan, Ld. counsel for the applicant through CISCO
WEBEX Meeting App.

Arguments heard on the application u/s 156(3) Cr.PC.

Put up for orders on 10.06.2020 at 2 pm.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 88/20
PS Kanjhawala
U/s 376/511 IPC and Section 10 of Pocso Act
09.06.2020

Present: Ld. APP for the state.
Accused Rizwan is in JC.
W/PSI Smriti Gupta in person.

An application is moved by the IO for the collection of blood sample of the accused Rizwan at Deen Dayal Upadhyay Hospital on 10.06.2020 and request that necessary directions may be issued to the Jail Superintendent, Tihar Jail for the production of the accused at Deen Dayal Upadhyay Hospital. IO has also stated that the special Court dealing with the Pocso cases is not in session and therefore, the present application is moved before this Court.

Heard.

Application is allowed, since the same is necessary for proper investigation of the case.

Jail Superintendent, Tihar Jail is directed to produce the accused Rizwan S/o Hasim at Deen Dayal Upadhyay Hospital on 10.06.2020 at 11:00 am and concerned CMO is directed to make necessary arrangements for the same.

Copy of this order be sent to the Jail Superintendent for compliance.

Copy of the order be given dasti to the IO as requested.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 102/20
PS Begumpur
State Vs. Rohit @ Haddi
09.06.2020

Present: Ld. APP for the state.

IO Inspector Satbir Singhi in person.

Accused Rohit produced from observation home Sewa Kuteer by
ASI Krishan, 3rd Battalion.

It is submitted by the IO that accused has been declared major by
Ms. Bhawna Kalia, Principal Magistrate, JJB-2 on 08.06.2020 and directions
were given to produce the accused before this court.

At this stage, IO has moved an application for 14 days JC remand of
the accused for further investigation and to ensure the appearance of the accused
before the court.

Heard.

Considering the seriousness of the matter and for further
investigation, the application is allowed and accused is remanded to JC and be
produced on 22.06.2020.

Copy of this order be given dasti to the IO as prayed for.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

E FIR NO. 000127/20
PS Subhash Place
State Vs. Kalu @ Prem

09.06.2020

Present: Ld. APP for the state.

Accused is in JC.

Accused was admitted to interim bail on 08.06.2020 and order was sent to the Jail Superintendent for compliance. However, a report has been received from the Jail Superintendent stating that the accused could not be released as the year of the FIR on his custody warrants is mentioned as 127/19.

Let notice be issued to the IO to apprise the court about the correct number of the FIR and whether any FIR with particulars 127/19 is registered against the accused or not.

Copy of the order be sent to the IO for compliance through the prosecution branch through E-mail or WhatsApp for 10.06.2020.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 186/2020
PS Kanjhawala

09.06.2020

Present: Ld. APP for the state.

IO in person.

IO has moved an application seeking the forwarding of the order dated 05.06.2020 passed by Ld. Duty MM at the E Mail ID of Tihar Jail i.e. SCJ5-Tihar@nic.in.

It is submitted by the IO that as per the order dated 05.06.2020, it was directed that CCL Ansh Malhotra be shifted to the observation Home for boys as soon as possible.

Considering the urgency, it is directed that the order dated 05.06.2020 be sent alongwith today's order at the E-Mail ID mentioned above through the official E-mail ID of the court and hard copies shall also be sent through the regular dak.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 003660/20
PS South Rohini
U/s 379/411/34 IPC
09.06.2020

Present: Ld. APP for the state.

Sh. Vijay, Ld. counsel for the accused through VC.

Accused Saurabh S/o Devender is lodged in Gautam Budh Nagar Jail.

A report is received from the Jail Superintendent Gautam Budh Nagar stating that the accused could not be released as his release orders have not been received till date.

Jail Superintendent, Gautam Budh Nagar is directed to check the order of release at the official Website of North West District available in the column of "Lockdown Orders" with specific reference to Ld. Duty MM Sh. Anurag Thakur who has passed the said order.

Further, it is clarified that as per the order dated 05.06.2020, the accused is not required to be kept in custody in the present case and he be released immediately if not required in any other case.

Dasti copy be sent for compliance to the Jail Superintendent Gautam Budh Nagar through E Mail and other modes available.

No further orders are required in this regard.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 010027/20
PS South Rohini

09.06.2020

Fresh charge-sheet filed.

Present: Ld. APP for the state.

IO in person.

Let the present charge-sheet be put up before concerned court on
23.06.2020.

In-charge Computer Branch is directed to upload the order on website of
the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020

FIR NO. 121/20
PS Subhash Place

09.06.2020

Fresh charge-sheet filed.

Present: Ld. APP for the state.

IO in person.

Let the present charge-sheet be put up before concerned court on
23.06.2020.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/09.06.2020